

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**ORIGINAL APPLICATION NO.060/01087/2017 &
MA NO.060/01380/2017 &
MA NO.060/01864/2017**

Chandigarh, this the 30th day of January, 2018

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CORAM: HON'BLE MS. P. GOPINATH, MEMBER (A)

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Asha Rani W/o Late Sh. Jagdish Kumar, aged 54 years, resident of H.No.315, Ward No.10, Guru Nanak Pura Mohalla, Near Kalgidhar Gurdwara, Doraha, Punjab (Group-D).

....APPLICANT

(Present: Mr. V.K. Sharma, Advocate)

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Senior Divisional Personnel Officer, Northern Railway, Ambala Cantt.

....RESPONDENTS

(Present: Mr. G.S. Sathi, Advocate)

ORDER (Oral)

HON'BLE MS. P. GOPINATH, MEMBER (A):-

1. For the reasons mentioned therein, the present MA No.060/01864/2017 is allowed. The short reply filed on behalf of the respondents, is taken on record.

2. The respondents has placed on record short reply, in which it is submitted that the case of the applicant has been sent alongwith three others for grant of ex-post facto approval. The respondents submit that after receiving the ex-post facto approval from the Competent Authority, applicant will be given parity of

screening at par with his juniors. The Competent Authority i.e. General Manager, Northern Railway, is directed to decide the matter of post facto approval, within a period of 30 days and the post retiral benefits be released within a period of 6 weeks thereafter.

3. The instant OA as well as MA No.060/01380/2017 are disposed of accordingly.

**(P. GOPINATH)
MEMBER (A)**

Dated: 30.01.2018.

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